

(c) whether certain State Governments have represented to the Union Government for payment of royalty according to the established mechanism and at prediscounted prices; and

(d) if so, the details thereof along with the follow-up action taken by Government and the outcome thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Payment of royalty at post discount prices has since been discontinued with effect from 1.07.2015.

(c) and (d) Government of Gujarat had filed a Special Civil Application in the High Court of Gujarat, Ahmedabad for payment of royalty at pre-discount prices. Gujarat High Court *Inter-alia* pronounced that royalty on crude oil is to be paid on pre-discounted price. Aggrieved by the order, ONGC filed a Special Leave Petition before the Supreme Court. Supreme Court stayed the operation of the impugned judgment subject to the condition that ONGC pays royalty to State of Gujarat on pre-discounted price of crude oil with effect from 1st February 2014 onwards. Subsequently Government of Assam also filed a writ petition before the High Court of Guwahati and further moved to the Supreme Court. All the stake holders reached an agreement (dated 17.02.2017) and it was decided that Government of India will pay to the Government of Gujarat (` 8392 crore) and Assam (` 6306 crore) for the dues of royalty for the period from April, 2008 to January, 2014. Supreme Court had disposed both the petitions as per the above agreement. Accordingly, the Government of India had paid the dues payable on account of differential royalty to the State Governments of Gujarat and Assam.

Export of petroleum products

2845. SHRI DEREK O' BRIEN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether petroleum products are being exported from the country, if so, the details thereof, including product-wise revenue; and

(b) the revenue generated from domestic oil and gas producers in the country?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The product-wise export details of petroleum products during 2018-19 is given below:—

Export of petroleum products

| | 2018-19 | | |
|------------------------------------|---------------------------|----------------|---------------|
| | Quantity Million Tonne | Value | |
| | | US\$ (Billion) | ` (crore) |
| LPG | 0.4 | 0.3 | 1976 |
| Petrol | 12.9 | 8.6 | 60419 |
| Naphtha | 7.0 | 4.1 | 28893 |
| Aviation Turbine Fuel | 7.4 | 4.9 | 34030 |
| Kerosene | 0.02 | 0.01 | 98 |
| Diesel | 27.8 | 17.6 | 123519 |
| Light Diesel Oil | 0.1 | 0.05 | 364 |
| Lubes/Lube Oil Base Stock | 0.01 | 0.02 | 106 |
| Fuel Oil | 2.2 | 0.9 | 6537 |
| Bitumen | 0.02 | 0.01 | 72 |
| Petcoke/Carbon Black Feed Stock | 1.1 | 0.5 | 3255 |
| Others* | 2.1 | 1.2 | 8429 |
| TOTAL PRODUCT EXPORT | 61.1 | 38.2 | 267697 |

*Other exports include VGO, Benzene, Hexane, MTO, Sulphur etc.

(b) Domestic oil and gas producers paid a total amount of approximately ` 34,300 crore to the Government of India as Cess, Royalty and Profit petroleum during the year 2018-19. In addition, total amount of royalty paid to State Governments during 2018-19 from oil and gas production is approximately ` 13,400 crore.